COURT-I

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

R.P. No. 10 of 2015 in
APPEAL No. 333 of 2013 &
IA No. 77 of 2015

Dated : 26th February, 2015

Present: **Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson**
Hon'ble Mr. Rakesh Nath, Technical Member

In the matter of :

Mumbai Grahak Panchayat **...Review Petitioner (s)**
Versus
Maharashtra Electricity Regulatory Commission & Ors. **...Respondent(s)**

Counsel for the Review Petitioner(s) : Mr. Shirish V. Deshpande

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan
Mr. D. V. Raghu Vamsy for R-1

Ms. Malavika Prasad for R-2

O R D E R

Issue notice. Mr. Buddy A. Ranganadhan accepts notice on behalf of Respondent No.1 and Ms. Malavika Prasad accepts notice on behalf of Respondent No.2. Copy of the Application be served on the Respondents.

Counsel for the Respondents seek three weeks time to file reply. They may file the same on or before 19.03.2015 after serving copy on the other side. Thereafter, rejoinder, if any, be filed on or before 01.04.2015 after serving copy on the other side.

List the matter for hearing on ***07.04.2015.***

(Rakesh Nath)
Technical Member

(Justice Ranjana P. Desai)
Chairperson

Ts/jps